

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:4257  
ANSWERED ON:04.08.2009  
IMPLEMENTATION OF PRASAR BHARATI ACT  
Sampath Shri Anirudhan

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government proposes to implement sub-section 5(i) of section 3 and section 11 of the Prasar Bharati Act, 1990 to protect the interests of the employees of Prasar Bharati;
- (b) if so, the details thereof and the time by which those sections are likely to be implemented; and
- (c) if not, the reasons therefor?

**Answer**

The Minister of State in the Ministry of Information & Broadcasting ( SH. C.M .JATUA )

(a) ,(b) & (c ) As per Sub-Section 5 (i) of Section 3 of Prasar Bharati (Broadcasting Corporation of India) Act, 1990 there will be two representatives of the employees of the Corporation in Prasar Bharati Board, of whom one shall be elected by the engineering staff from amongst themselves and one shall be elected by the other employees from amongst themselves.

Election to the representatives of Employees have not been held since the existing employees have not become full fledged employees of the Corporation as their services have not been transferred to Prasar Bharati as per section 11 of the Prasar Bharati Act, 1990. No time schedule for implementation can be given at this stage.